## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

> 9 MAR 1994 Dated:

APPLICATION NO(s) 355 of 1994.

and three others.

MPPLICANTS: S.S.Shanmukha v/s RESPONDENTS: Secretary, M/o. Personnel Publ. Grievances & Pension, NDelhi & Drs.

TO.

Sri.S.Ranganatha Jois, Advocate, No.36, 'Vagdevi', Shankarapark, Shankarapuram, Bangalore.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 04-03-1994.

DEPUTY REGISTRAR 13

JUDICIAL BRANCHES.

QM<sub>2</sub>

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DRIGINAL APPLICATION NO.355/94

FRIDAY THIS THE FOURTH DAY OF MARCH, 1994

Mr. Justice P.K. Shyamsundar

Vice Chairman

Mr. T.V. Ramanan

Member(A)

- \$.\$. Shanmukha,
   Telephone Operator,
   Trunk Telephone Exchange,
   P.J. Extension,
   Davangere-2
- 2. Govindappe,
  Security Guard,
  T.V. Relay Centre,
  Vidyut Nagar (0.0.),
  Davangere-5
- 3. P.N. Sankaranayarana Nair, Security Guard, T.V. Relay Centre, Vidyuth Nagar p.O., Davangere-5
- 4. M. Thippesamy,
  Security Guard,
  T.V. Relay Centre,
  C.K. Pura Extension,
  Chitradurge-1

**Applicants** 

( By Advocate Shri S. Ranganatha Jois )

- 1. Union of India represented by its Secretary, Ministry of Personnel Public Grievances and Pension, New Delhi
- The Controller of Defence Accounts, Allahabad, Utter pradesh
- 3. Doordarshan Relay Centre, C.K. Pura Extension, Chitradurga
  - Doordershan Relay Centre, Vidyuthnagar, Davangere-5



5. Assistant Engineer, Office of the Trunk Telephone Exchange, p.J. Extension, Davangere

Respondents

## DRDER

## Mr. Justice P.K. Shyamsundar, Vice Chairman

Having heard Shri Ranganatha Jois for the applicants who on the basis of judgment of the Ernakulam Bench in 0.A.No.11/93 seeks grant of relief to the applicants being one of claiming some salary benefit without deducting a service pension already earned etc., we find that none of the applicants has made any statutory representation to the Department that is open to them and available under law. We, therefore, direct all the applicants to make individual representations to the Department and seek the very relief sought for herein. With this direction we dispose of this application. All contentions raised herein are left open. No costs.

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(Tav. RAMANAN)
MEMBER(A)

( P.K. SHYAMSUNDAR )
VICE CHAIRMAN

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